

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 2730/2003

New Delhi, this the 12th day of January, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

Sh. R.K.Nagpal
Programme Executive
All India Radio
New Delhi.

...Applicant

(By Advocate Sh. R.K.Shukla
proxy for Sh. K.B.S.Rajan)

V E R S U S

1. Union of India through
Secretary
Ministry of Information & Broadcasting
Shastri Bhawan, New Delhi.

2. The Director General
All India Radio
Akashvani Bhawan
Parliament Street
New Delhi.

...Respondents

(By Advocate Sh. M.K.Bharawaj
proxy for Sh. A.K.Bhardwaj)

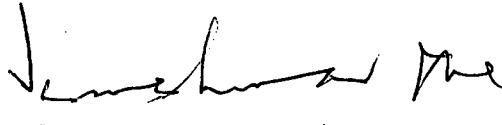
O R D E R (ORAL)

Shri Sarweshwar Jha,

At the very outset, the learned proxy counsel for the applicant has submitted that he proposes to withdraw the case as he has been given to understand that his case will be sorted out by the respondents at their own level.

2. This OA accordingly stands disposed of as withdrawn.

3. In case any grievance survives, the applicant shall have the liberty to proceed in the matter as per law.


(SARWESHWAR JHA)

MEMBER (A)

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